



Newsletter

e-Committee, Supreme Court of India

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e-Committee, Supreme Court of India bags the Platinum Award for “Excellence in Digital e-Governance”



Platinum Award for Excellence in Digital Governance for the year 2020
presented by the President of India

The e-Committee of the Supreme Court has been awarded the Platinum Award for Excellence in Digital Governance for the year 2020 by the President of India. The e-Committee with its citizen centric services and host of digital reforms has played a crucial role in bringing the

fundamental right to access justice to life, especially during the COVID-19 pandemic. During Pandemic 55,417,58 cases were heard by courts through video conferencing using the digital infrastructure provided by the e-Courts project making India a global leader in conducting cases through

video conferencing. A payment of 250 Crores has been made online as fines through virtual courts.

Citizens can access case status, causelist, court orders anywhere and at any-time through the e-Courts website, mobile app, SMS and email services. Citizens, litigants and lawyers can get details of 13.79 Crore cases and 13.12 Crore orders and judgments online 24X7 free of cost. The Case Information System for automating the judicial process has been enabled in 3293 court complexes. e-Taal has recorded 242 crore e-Transactions as on 14 December 2020 which highlights the success and reach of e-Courts services to the common citizens.

National Judicial Data Grid (NJDG) is a flagship project of e-Committee which tracks the pending cases in the country ensuring transparency in the functioning of the judicial system by

making this information available in the public domain. The e-Committee has digitized the delivery of processes through the National Service and Tracking of Electronic Process (NSTEP).

The e-Committee has also taken up the mettle of making judicial processes, including digital services, accessible to persons with disabilities by taking steps to make the court websites accessible, initiating e-Filing for filing cases online and making orders and judgements available in accessible formats for persons with visual impairments.

Apart from revolutionising judiciary through digital reforms, the e-Committee's training programmes have reached 1.67 Lakhs advocates, judges and court staff during the pandemic (May 2020 to December 2020).

Accessible Audio Captcha Made Available on all High Court Websites:

The Chairperson of the e-Committee had issued guidelines to the Chief Justices of High Courts in a letter issued in December 2020 to take urgent action to make courts accessible, including the digital ecosystem, to persons with disabilities. In compliance of the directions of the Chairperson, the team comprising of the Members of e-Committee Mr. Atul Kurhekar, Mr. Ramesh Babu and Ms. Arulmozhiselvi along with Mr. Rahul Bajaj and Ms. Aishwarya the Judicial Clerks of Hon'ble Justice D.Y. Chandrachud's judicial clerks, undertook the task of initiating certain accessibility reforms at the level of High Courts. A checklist to assess how accessible were the High Court websites in their current form along with the a guide for creating accessible PDF was prepared by Mr. Ramesh Babu with

inputs of Mr. Rahul Bajaj, Ms. Aishwarya Singh. As the interface of the litigants and advocates with the judicial system is typically with accessing case status, cause list, judgments and orders passed by the Supreme Court, the issue of upgradation of accessibility of High Court websites was taken up as Phase 1 task .

On 8 January 2021, the e-Committee held first meeting with CPC of all the High Courts, who were apprised of the importance of this initiative. The checklist was shared and discussed with them. The reference material on creating an accessible website - GIGW manual and a guide to create accessible PDF were circulated to CPC. Mr. Atul Kurhekar, explained the timelines.

Ms. R Arulmozhiselvi shared awareness video and explained the

importance of making websites accessible. The Member (PM) demonstrated the utility of a free website evaluation tool (<https://wave.webaim.org/>) to test the accessibility status of the High Court websites.

All the High Courts were requested to work on six crucial parameters, which were the introduction of audio captchas for accessing judgments/orders, cause list and case status. The other parameters related to contrast/ colour themes, text size and screen reader access on the websites.

On 18-19 January 2021, the e-Committee members again interacted with the CPC of the High Courts and in addressed the issues faced by them on making websites accessible. Technical inputs and steps to be taken to achieve the six parameters were suggested to CPC of High Courts. The best accessibility features of the websites of some High Courts, website of e-Committee,

and website of the Supreme Court were also displayed to CPC.

On 30 January 2021, members of e-Committee again interacted with the CPC of the High Courts who had submitted the status of the compliance with the six parameters mentioned above.

To grade the accessibility of a website, a marking system was devised on the basis of the six parameters. Out of 28 High Courts, 18 have achieved maximum accessibility website features and secured 'A' grade. 9 High Courts have got 'B' grade and one High Court 'C' grade. These 10 High Courts which have received 'B' and 'C' grades are likely to achieve full accessibility of their websites soon, as the work is already in progress to redress the shortfalls and some of the websites are pending for security audit approval. In the next phase, it has been proposed to work on the accessibility of the PDF documents.

63,583 Summons served through NSTEP

National Service and Tracking of Electronic Summons (NSTEP) which is a game changer application to curb the delay in service of summons is being implemented in 10 states as on January 2021. Nearly 63,583 summons have been served through NSTEP. As on 27 January 2021, Rajasthan has generated 40,427 summons on CIS and service of 25,323 summons in digital format has been successfully completed

using NSTEP Mobile App in the State. Similarly in Madras High Court as on 25 January 2021, 36,235 processes have been issued and 15,968 processes have been delivered by the Process Servers (Senior and Junior Bailiff). The statewise status of service of summons through NSTEP as of 28 January 2021 is tabulated hereunder:

S.No	High Court	Processes served through NSTEP
1	Rajasthan	25323
2	Madras	13350
3	Chhattisgarh	9369
4	Bombay	5509
5	Telangana	5274
6	Tripura	2126
7	Delhi	1260
8	Gauhati-Assam	521
9	Patna	459
10	Sikkim	392
	TOTAL	63583

Integration of CIS with Land Revenue Records by High Court of Punjab & Haryana

The High Court of Punjab & Haryana has successfully integrated the land revenue records with the Case Information System (CIS) software. After logging into CIS, one can get the

'Revenue Land Module' Menu. Under this, one can retrieve the case using CNR/Filing/Case No. One can also enter the revenue details through the CNR number. It also provides date wise /district-wise revenue records.

#	State	District	Taluka	Village	Jamabandi Year	Girdawri	Musteel No.	Khasra No.
1	HARYANA	Sirsa	Dabwali	Diwan khera	2009-2011	2	23	1
2	HARYANA	Sirsa	Dabwali	Jootanwali	2015-2018	2	25	3
3	HARYANA	Sirsa	Dabwali	Sakta khera	2009-2011	2	27	5

CNR	Filing Details	Case Details	Party detail	Advocate Name	Jamamandi Year	Musteel No.	Khasra No.	Girdawri	State/District/Taluka/Village
CHCH010000022018	BA/1513/2018		HANUMAN SINGH V/S STATE OF UT	Jatin Khullar	2008-2014	64	23	64	HARYANA/FIROZPUR/NARAINGARH/ ALIKA
CHCH010081002018	HMA/5466/2018	HMA/743/2018	HARJINDER KAUR V/S DAN DEV KAUSHAL @ MANNA RAM	Vinod Chandel	2015-2018	29	7	2	HARYANA/FIROZPUR/DABWALI/ GOBINDGA
CHCH010100382018	IA/1/2018	IA/1/2018	SHIWANI GUPTA V/S	Inderjit Singh	2009-2011	0	2		HARYANA/SIRSA/BERI/ KHUIYAN MALKANA
CHCH010081002018	HMA/5466/2018	HMA/743/2018	HARJINDER KAUR V/S DAN DEV KAUSHAL @ MANNA RAM	Vinod Chandel	2009-2011	23	1	2	HARYANA/FIROZPUR/NARAINGARH/ DIWAN KHERA
CHCH010081002018	HMA/5466/2018	HMA/743/2018	HARJINDER KAUR V/S DAN DEV KAUSHAL @ MANNA RAM	Vinod Chandel	2009-2011	24	2	2	HARYANA/SIRSA/BERI/ DIWAN KHERA
CHCH010000022018	BA/1513/2018		HANUMAN SINGH V/S STATE OF UT	Jatin Khullar	2008-2014	3	5	64	HARYANA/SIRSA/JAGADHRI/ ALIKA

ICJS Operational at Sheohar, Bihar: Digital FIRs can be sent in Digital Format to Court

As part of Interoperable Criminal Justice (ICJS), at Sheohar, Bihar, the Crime and Criminal Tracking Networking System (CCTNS) has been initiated, and now, the FIRs from

three Police Stations, namely Tariyani, Piprahi, and Shyampur Bhataha, are sent in digital format to the court.

माध्यम बना सकते हैं। इस कार्यक्रम के खोल,खिड़की एवं दरवाजे का समेत अन्य सामान्य मौजूद थे।

ग्राहक सेवा केंद्र अपना पैसे जमा कर सके। राम अ...

जिला कोर्ट शिवहर में इंस्टॉलेशन एवं इनिशिएलाइजेशन का कार्य प्रारंभ

शिवहर (एसएनबी)। माननीय उच्च न्यायालय पटना एवं माननीय जिला एवं सत्र न्यायाधीश भरत तिवारी के निर्देशानुसार शिवहर जिला कोर्ट इंटरऑपरेबल क्रिमिनल जस्टिस सिस्टम के तहत इंस्टॉलेशन एवं इनिशिएलाइजेशन का कार्य प्रारंभ हो गया है।

शिवहर व्यवहार न्यायालय के एसोसिएट सह नोडल पदाधिकारी प्रमोद कुमार पांडे ने बताया कि जिला एवं सत्र न्यायाधीश भरत तिवारी के निर्देशानुसार जिला कोर्ट शिवहर में नए सिस्टम के तहत काम शुरू हो चुका है। तरियानी, पिपराही तथा श्यामपुर भट्टा धाना में एकआईआर और चार्ज शीट जो कि न्यायालय के सम्म प्रस्तुत होना होता है कि ऑनलाइन इंटी का काम शुरू हो चुका है। व्यवहार न्यायालय शिवहर के सिस्टम ऑफिसर अजीत कुमार ने बताया कि शिवहर जिला की सभी धानों में भी सीसीटीएनएस का काम शुरू हो चुका है।

जिले के तीन धाना तरियानी, पिपराही एवं श्यामपुर भट्टा में यह सिस्टम लागू भी हो चुका है। पहले एकआईआर व चार्ज शीट फिजिकल में न्यायालय के सम्म प्रस्तुत किया जाता था अब जिला न्यायालय में नया सिस्टम के तहत प्रस्तुत होना शुरू हो गया है। नोडल पदाधिकारी सह न्यायधीश एसोसिएट प्रमोद कुमार पांडे ने बताया कि एकआईआर और चार्ज शीट फिजिकल और डिजिटल दोनों फॉर्म में न्यायालय के सम्म प्रस्तुत होना रहेगा। जैसे ही ट्रायल बेसिस कंप्लीट हो जाएगा जैसे ही एकआईआर और चार्ज शीट सिर्फ डिजिटल फॉर्म में न्यायालय के सम्म प्रस्तुत होना शुरू हो जाएगा।

जमीन विवाद का किया गया निपटारा शिवहर। खैरवा दर्प पंचायत के जाफर पुर गांव वाई संख्या 5 में दो भाइयों के बीच बहुत दिनों से जमीन का विवाद चल रहा था। अजय कुमार गिरि और अमोल कुमार गिरि (पिता-रामचंद्र गिरि) के बीच जमीन को लेकर विवाद था। जमीन को लेकर हमेशा दोनों भाइयों में अलबन होते रहता था। विवाद खत्म करने के लिए ग्रामीणों को इकट्ठा किया गया फिर भी विवाद खत्म नहीं हुआ जिसके बाद पंचायत सरपंच उषा देवी और मुखिया पति इंद्रजीत सिंह ने इस विवाद को सुलझाया। दोनों भाइयों ने राजी खुशी से आपसी सहमति जताई। मौके पर मौजूद ग्रामीण चूलई गिरि, समाज सेवी संजीव कुमार सिंह, जगल किशोर गिरि, सुनील ठाकुर आदि लोग मौजूद थे।

शिवहर जिला में न्याय के योग्य न्याय

Automated E-Mail System for Sending Judgement/Orders of High Court to Trial Court made operational by Rajasthan High Court

The Rajasthan High Court has developed a computer programme which became operational from January 2021 to automatically send copies of judgment/orders through system-generated e-mail to the concerned court for compliance. Using this automated computer program, whenever disposal entry is updated by concerned staff in CIS, immediately an automated e-mail and attached PDF of related judgment/final order uploaded in the database are sent to the concerned trial

court for necessary compliance and information. The computer programme has been started with orders passed in Civil First Appeal, Civil Misc. Appeals and Civil Second Appeals. Generally, the High court judgment/orders are sent to the concerned trial court for necessary compliance and information through the post, and with this automated e-mail, swift delivery of the High court Judgement to the Trial court has become possible now.

e-Stamp facility extended to the District Judiciary by Madras High Court

The High Court of Madras had implemented the e-Stamp facility for procurement of court fees through the Central Record Keeping Agency, M/s Stock Holding in the Principal Seat and Madurai Bench of Madras High Court. Advocates and litigants are using the same facility as a mode of procurement

of court fees from 20 April 2018. The Computer Committee of the High Court has directed to extend the facility of e-Stamp as a mode of procurement of court fees to the District Judiciary across the State of Tamil Nadu and U.T. of Puducherry.

Employee Dashboard for Officers & Staffs of Kerala High Court

The screenshot displays the Judicial Officers Dashboard for Sri. K.A. JOSEPH RAJESH, Deputy Registrar, Ernakulam. The dashboard includes a sidebar with navigation links (Home, Profile, General) and a main content area with several sections:

- Posting History:** A table showing the officer's posting history.
- Service History:** A table showing the officer's service history.
- Latest Updates:** A section with news and updates, including a notice about the District Judge as Judge, Family Court after retirement from service-regarding on [Click Here](#).

From Date	To Date	Designation
19-02-2020	Till Date	Deputy Registrar ,High Court of Kerala,Ernakulam
21-05-2018	18-02-2020	Munsiff ,Munsiff's Court,Muvattupuzha
20-05-2015	14-05-2018	Principal Munsiff ,Principal Munsiff's Court,Alappuzha
21-05-2012	11-05-2015	Munsiff - Magistrate ,Munsiff-Magistrate's Court,Pattambi
30-01-2012	14-05-2012	Additional Munsiff (Rent Control Court) ,1st Additional Munsiff's Court,Thrissur

The Kerala High Court during January 2020 introduced electronic Dash Board as part of providing paperless communication and e-services to all the officers and staff through electronic media. This dashboard is integrated with the web portal of the High Court (hckerala.gov.in). As first step, Annual Property Returns of Officers and Staffs of the High Court were collected electronically through e-Committee Newsletter, January 2021

this dash board. As on 14 February 2021, 1965 employees of the High Court were registered and accessed their dash board.

Dashboard for Judicial Officers:

Subsequently, this Dashboard provision was extended to all the Judicial Officers of the State of Kerala. Judicial Officers submitted their general transfer requests online and filed Annual Property Return

Statements through this portal and 459 Judicial Officers are on board in the system.

Dashboard for Court Establishments of the State:

To streamline the process of Annual Property Return filing of staff of subordinate judiciary, Dash Board for Court Establishment was also created and mapped with the Dash Board of the Judicial Officer in charge of that establishment. At present, 408 Court Establishments are on board in the system.

Dashboard for Staff of the Subordinate Judiciary in the state

During January 2021, Dash Board provision was extended to all the staff

of Subordinate Courts in the State. As on 14 February 2021, 10,958 employees registered on the portal. Staff of Subordinate Judiciary filed their annual property return using this Dash Board facility. This facility has successfully enabled communication channel between High Court and staff of High Court, Judicial Officers of the State and staff of the state's subordinate judiciary.

Statistics of Annual Property Return Filed as on 14 February 2021

Judicial Officers - 432; Staffs of Subordinate Judiciary - 9945
Officers and Staffs of the High Court 1272.

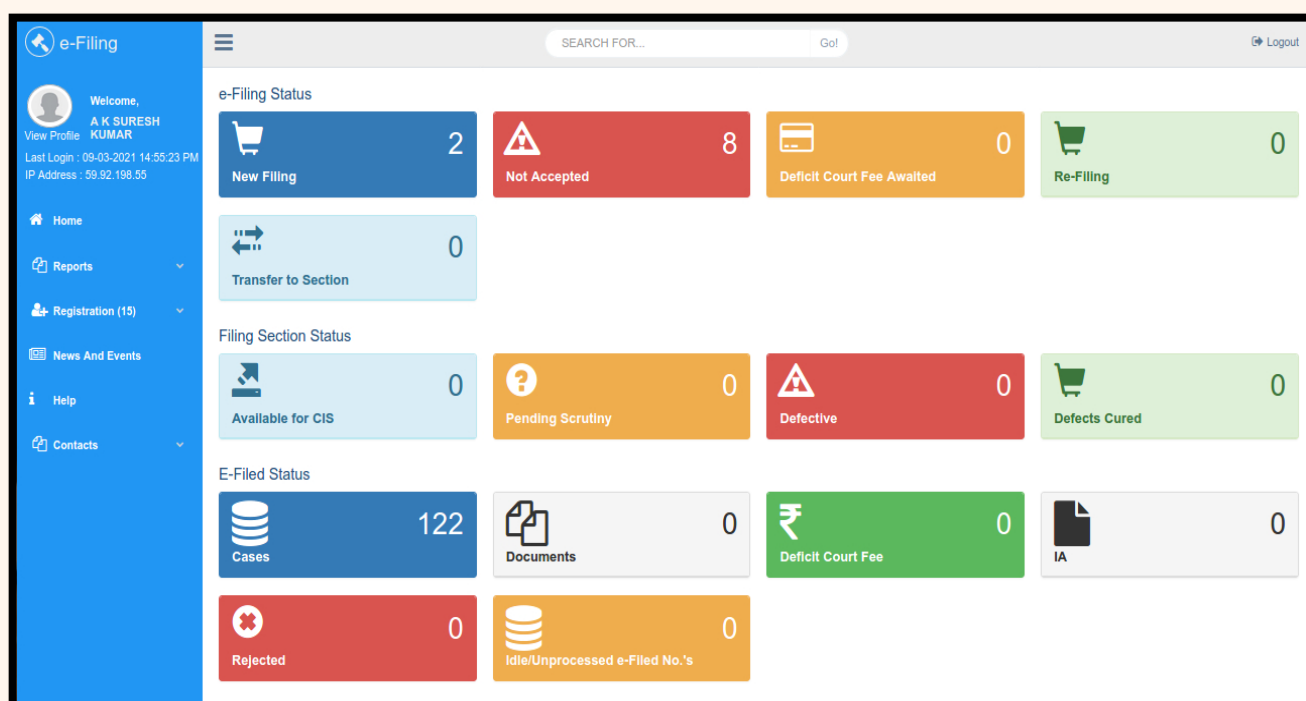
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e-Filing in Commercial Courts of Kerala

The High court of Kerala on 20 January 2021 rolled out the e-Filing platform developed by NIC in all the Commercial Courts. Initially, with effect from 16 June 2020, e-Filing was launched in the State

of Kerala at two Subordinate Courts, namely Munsif - Magistrate Court, Kolerichery and the Rent Control Court, Ernakulam

.



Know the Best Practices of Allahabad High Court & Andhra Pradesh High Court.



As per the directions of the Chairperson of the e-Committee, to disseminate information about the e-initiatives and the best practises of the High Courts, an exclusive High Court page has been hosted on the new e-Committee website. Each High Court has its own page to showcase all their e-initiatives and best practises.

This month in the limelight are the Allahabad High Court and Andhra Pradesh High Court.

Read the e-initiatives, and the best practises of Allahabad High Court at:

<https://ecommitteesci.gov.in/division/allahabad-high-court-3/>

Read the e-initiatives, and the best practises of Andhra Pradesh High Court at:

<https://ecommitteesci.gov.in/division/aphc/>

Advocate Master Trainer Programme: Phase I Starts

The 1st Phase of Training of Core Trainers at National Level is complete as a part of a five-phase programme. An Advocate Master Trainer Module under ECT 001-2021 was prepared and a two-day online programme was held in four zones, where 150 Master Trainer Judicial Officers were trained for the core group. Mr Justice R.C. Chavan, Vice

Chairperson of e-Committee made the opening remarks, which were live-streamed to all four zones through YouTube. ECT 001-2021 received feedback grading of **51.4 %** (Outstanding) and **45.7%** (Good). **96.2 %** participant in their feedback submitted that they are confident about their training under ECT 001-2021.



Awareness Programme on e-Courts through National Judicial Academy

Five Awareness programmes were conducted through NJA covering 187 High Court Judges & District Judges.

Training/Awareness Programme Conducted by the e-Committee during January 2021				
S. No.	Training Programme Code	Date	Participants Category	Number of Participants
1	P-1235_NJA	09.01.2021	High Court Judges	29
2	P-1236_NJA	16.01.2021	High Court Judges	29
3	P-1237_NJA	23.01.2021	Principal District and Sessions Judges or Additional District and Sessions Judges	41
4	P-1238_NJA	24.01.2021	District and Sessions Judges/Additional District and Sessions Judges	43
5	P-1239_NJA	30.01.2021	Principal District and Sessions Judges	45
6	ECT-001-2021	23.01.2021 24.01.2021	Core Master Trainers (JO) from all High Courts	150
Total no. of participants covered by the e-Committee during January 2021				337

E-Committee Training Programme Reaches 1.67 Lakh Advocates, Judges and Court Staff during the Pandemic period (May 2020 to December 2020)

Under the guidance and directions of the Chairperson of e-Committee, e-Committee conducted 19 online E-Committee Training (ECT) /awareness programme during the pandemic period from May 2020 to December 2020. e-Courts Project Phase II is a mission mode project undertaken by the Department of Justice, Government of India. The Training and Awareness programme are conducted under Change Management component of the e-Courts Project Phase II. The training programme covered 1,67,735 participants which includes Advocates, High Court Judges, Judges of District Judiciary, Court Staff, Master Trainers among Judges/DSAs, Technical Staff of High Court as tabulated herein - <https://ecommitteesci.gov.in/document-category/training-andawareness-programmes/>. The highlights of the training programme included:

(i) Webinar for Advocates: During pandemic, four webinars were conducted for the advocates by the e-Committee in co-ordination with the Bar Associations of various states like Maharashtra, Delhi and Tamil Nadu which garnered a total of 96,775 views. The District-wise Awareness Training Programme which was conducted by the e-Committee simultaneously throughout the country in every district centre through the Judicial Officer Master Trainers for advocates, inaugurated by the Chairperson of e-Committee, alone got more than 40 thousand views .

(ii) Reaching out to the High court Judges through NJA: The e-Committee training programme also reached out to the High court Judges through special programme by e-Committee on e-Courts project through the National Judicial academy .

(iii) Nationwide Court Staff Training

Programme: This programme covered one staff member from each court throughout the country. Training covered ECT 11-2020, 12-2020,13-2020,14-2020 ,15-2020. A total of 69,862 staff members were trained. The entire court staff training was carried as per the e-Committee training TOT module with the in-house DSA master trainers among staffs as the trainers.

(iv) Workshop on NJDG as a Court and

Case Management Tool: Workshop on NJDG as a Court and Case Management Tool for High Court Judges was conducted in co-ordination with the Madhya Pradesh High Court and Patna High Court.

(v) Advocate Master Trainer

Programme in 5 phases for 2021: For the year 2021, as per the directions of the Chairperson of e-Committee, nearly 5000 advocate Master Trainers will be trained and through them the e-Courts related training and awareness programme aims to reach all the advocates from High Court Bar Association to the District and Taluk Bar Association before May 2021. It will be a unique programme where e-Committee will be covering an important stakeholder of the legal system – the advocates.

e-Courts Project Statistics:

Number of cases dealt through Video Conferencing in High Courts/District Courts during the Lock-down as on 31-01-2021

S. No	High Court	Period	High Court	District Court	Total
1	Allahabad	01.03.2020 to 31.01.2021 HC 21.03.2020 to 31.01.2021 DC	91044	825568	916612
2	Andhra Pradesh	26.03.2020 to 31.01.2021 HC 26.03.2020 to 31.01.2021 DC	143952	263685	407637
3	Bombay	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	63854	67175	131029
4	Calcutta	01.04.2020 to 31.01.2021 HC 25.03.2020 to 31.01.2021 DC	21998	20150	42148
5	Chhattisgarh	30.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	39883	19544	59427
6	Delhi	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	113970	1319517	1433487
7	Gauhati (Arunachal Pradesh)	20.04.2020 to 20.04.2020 HC 24.03.2020 to 24.03.2020 DC	1981	3984	5965
8	Gauhati (Assam)	26.03.2020 to 31.01.2021 HC 26.03.2020 to 31.01.2021 DC	63257	124051	187308
9	Gauhati (Mizoram)	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	1476	9279	10755
10	Gauhati (Nagaland)	25.03.2020 to 30.11.2020 HC 25.03.2020 to 31.12.2021 DC	1446	1950	3396
11	Gujarat	24.03.2020 to 31.01.2021 HC 15.04.2020 to 31.01.2021 DC	147840	100605	248445
12	Himachal Pradesh	24.03.2020 to 31.01.2021 HC 24.03.2020 to 31.01.2021 DC	46412	17162	63574
13	Jammu Kashmir &	24.03.2020 to 31.01.2021 HC 24.03.2020 to 31.01.2021 DC	106055	128678	234733
14	Jharkhand	25.03.2020 to 31.01.2021 HC 25.03.2020 to 31.01.2021 DC	68462	426304	494766
15	Karnataka	24.03.2020 to 31.01.2021 HC 24.03.2020 to 31.01.2021 DC	176536	78128	254664

16	Kerala	30.03.2020 to 31.01.2021 HC 24.03.2020 to 31.01.2021 DC	55187	56577	111764
17	Madhya Pradesh	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	241246	366480	607726
18	Madras	26.03.2020 to 31.01.2021 HC 26.03.2020 to 31.01.2021 DC	417321	157210	574531
19	Manipur	15.04.2020 to 31.01.2021 HC 15.04.2020 to 31.01.2021 DC	7575	2925	10500
20	Meghalaya	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	570	7642	8212
21	Orissa	23.03.2020 to 31.01.2021 HC 19.03.2020 to 31.01.2021 DC	120946	112587	233533
22	Patna	24.03.2020 to 31.01.2021 HC 24.03.2020 to 31.01.2021 DC	66460	642514	708974
23	Punjab & Haryana	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	176674	249278	425952
24	Rajasthan	16.03.2020 to 31.01.2021 HC 16.03.2020 to 31.01.2021 DC	106430	80927	187357
25	Sikkim	30.03.2020 to 31.01.2021 HC 30.03.2020 to 31.01.2021 DC	339	1677	2016
26	Telangana	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	118256	72768	191024
27	Tripura	25.03.2020 to 31.01.2021 HC 25.03.2020 to 31.01.2021 DC	4997	5070	10067
28	Uttarakhand	15.04.2020 to 31.01.2021 HC 15.04.2020 to 31.01.2021 DC	50972	21586	72558
	Total		2455139	5183021	7638160

Statistics of Virtual Courts as on 28.01.2021

Virtual Court – Statistics as on 28.01.2021						
Sr. No.	Establishment Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Virtual Court Delhi (Traffic)	1580316	1496430	63881	977280	1180676496
2	Pune Traffic Department	6080	6056	14	443	89051
3	Maharashtra Transport Department	1919	1829	10	56	177101
4	Himachal Pradesh Traffic Department	2	1	0	1	1
5	Kerala Transport Department	5492	4713	13	447	698401
6	Assam Traffic Department	843	843	2	67	49201
7	Karnataka Traffic Department	7157	7131	79	4135	1785010
8	Tamil Nadu Traffic Department	40198	39336	273	6691	33744600
9	Chhattisgarh Traffic Department	4	3	0	3	2500
10	Haryana Traffic Department	7248	1553	12	138	121901
11	Notice Branch Delhi Traffic Department	3178735	2913561	8410	277885	189044203
	Total	4827994	4471456	72694	1267146	1406388465
